

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:36
ANSWERED ON:08.07.2014
UTILISATION OF FOREIGN CONTRIBUTION BY NGOS
Venugopal Shri K. C.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of Non-Governmental Organizations (NGOs) and Voluntary Organizations (VOs) which have received funds from abroad under the Foreign Contribution Regulation Act (FCRA) during each of the last three years and the current year, State-wise and country-wise;
- (b) whether the Government has received any complaint regarding misuse of foreign funds by such NGOs/VOs;
- (c) if so, the total number of cases reported and the action taken against these organizations during the said period, State-wise;
- (d) whether the Government proposes to amend FCRA and if so, the details thereof and the reasons therefor; and
- (e) the steps taken to monitor the activities/functioning and utilisation of funds by these organizations?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 36 FOR 8.07.2014

(a): The State-wise details of the Associations registered under the FCRA, 2010 which reported receiving foreign contribution for the last three years, i.e 2010-11, 2011-12, 2012-13 and for the current year 2013-14 are given at Annexure-I. The country-wise details for the same are given at Annexure -II.

(b) & (c): Yes.

On the basis of the complaints of violations of various provisions of FCRA, 24 cases have so far been referred to CBI and 10 cases have been referred to State Police for investigation as given in Annexure III and IV. In 2011-12 Registrations of 4138 associations under FCRA were cancelled due to non-submission of Annual Returns during 2006-07 to 2008-09. The list of the such associations has been posted on public domain of Foreigners Division, Ministry of Home Affairs website. State-wise list of cancelled NGOs is at Annexure-V.

(d): No.

(e): The Government monitors the receipt and utilisation of foreign contribution received by any 'person' including Non-Governmental Organisations in the country in terms of the Foreign Contribution (Regulation) Act, 2010 and the Rules framed under the Act.

The FCRA, 2010 provides for NGOs to receive foreign funds after registration or prior permission. Every application of NGOs for registration or granting Prior Permission is decided with inputs from the concerned security agencies. The NGOs who have been registered or granted prior permission for receiving foreign funds are required to submit annual returns of accounts. These are scrutinized and wherever required, physical inspection is conducted. Based on the findings of the inspection team, appropriate action is taken.

The organizations receiving foreign contribution are required to submit Annual Accounts for each financial year within a period of nine months from closure of the year i.e. by 31st December. Such Annual Accounts are to be submitted in the prescribed format duly audited by a Chartered Accountant. FCRA provides for a reporting mechanism by the recipients of foreign contribution as well as by the Banks.